

20

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 33/(MAH)/2017
MA No. 379/2017, 479/2017

CORAM:

Present:

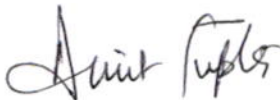

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: National Gas Agencies
V/s.
Janata Chemicals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	AMIT GUPTA	IRP	
2.	Dhruvi Mehta a/w Neha Kumtha	Advocate	

ORDER

MA No. 379 & 479/2017 in CP No. 33/I&BP/NCLT/MB/MAH/2017

The Counsel for the Applicant/IRP is present.

On the Application filed by the Insolvency Resolution Professional (IRP), this Bench hereby directs the Operational Creditor as well as Corporate Debtor to be present on the next date of hearing.

List this matter for reporting on 20.11.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)